- (b) Excess baggage revenue earned on Jeddah-India sector reimbursed to the Hai Committee:
 - (c) Haj Committee's equipment upto 500 Kgs. transported free both wavs :
 - (d) As against the economy class entitlement of 20 Kgs. free baggage allowance, each pilgrum is allowed 85 Kgs. baggage: and above this permitted to carry one cannister of holy Zam Zam water weighing upto 20 Kgs.

English

Delay of Airbus at Palam

SHRIMATI N.P. **JHANSI** 796 LAKSHMI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

- (a) whether Union Government aware of a delay of 4 to 5 hours in the flight of Airbus leaving Delhi on the morning of 13 June, 1988 causing lot of inconvenience to the passengers;
- (b) if so, the reasons for the delay; and
- (c) the action taken against the persons responsible for the delay?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir. Indian Airlines flight IC-439 to Hyderabad and Madras was delayed at Delhi by 4 hours 30 mts. on 13.6.1988.

- (b) The Airbus aircraft scheduled to operate IC-439 had developed technical snag for which spares and skilled personnel were requisitioned from Bombay which is the base for A-300 aircraft. In view of this the aircraft was changed and incoming aircraft operating IC-440 was utilised to operate IC-439.
- (c) Since the snag was not due to lapse on the part of any person, no action was taken.

Representation of IAAI on Board of Directors of Air India

797. SHRI SATYENDRA NARAYAN SINHA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether representatives of the International Airports Authority of India are on the reconstituted Board of Directors of the Air India and Indian Airlines:
- (b) if not, the reasons thereof and to what extent this would affect coordination between the national airlines and the Airport Control Authority; and
- (c) whether Air India propose to have its own air terminal in the country like British Airways Corporation has in London and Pan Am in New York?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V PATIL): (a) No. Sir.

- (b) Neither the Air Corporations Act nor the instructions of the B P.E. provide that the representatives of IAAI should necessarily be on the Boards of Air India and Indian Airtines. As regards matters involving coordination between the National Airlines and IAAI, the representatives of the latter will be associated with the deliberations of the Boards.
- (c) No, Sir. However Module IIB at Sahar Airport, Bombay is exclusively being used by Air India for its flights

Board of Directors of Indian Airlines/Air India

798. PROF. K.V. THOMAS:

DR. DATTA SAMANT:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

- (a) whether the Board of Directors of Indian Airlines and Air India have recently been reconstituted:
 - (b) if so, the names of the members;
- (c) the criteria for selecting the members of the Board:
- (d) whether workers representatives have been included in the Board; and
 - (e) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) A Statement is given below.

Statement

Boards of Directors of Air India and Indian Airlines with effect from 30th June, 1988

Air-India

- 1. Shri Ratan Tata, Chairman.
- 2. Chairman, Indian Airlines
- 3. Managing Director, Air India.
- 4. Managing Director, Indian Airlines.
- 5. Director General, Tourism.
- 6. Financial Adviser,
 Ministry of Civil Aviation
 and Tourism.
- Joint Secretary, Ministry of Civil Aviation and Tourism.
- Shri C.L. Sharma,
 Dy. Managing Director,
 Air India.
- Shri R. Prasad,
 Dy. Managing Director
 Indian Airlines.
- 10. Shri Vivek Bharat Ram.
- 11. Shri Gautam Khanna, Hotelier.
- 12. Shri Cyrus Gazder, Ex-Chairman, IAAI. (Travel Trade).
- 13. Shri J.K. Mehra, Chairman, NPCC.
- 14. Mrs. Bilkhis Latif.
- Shri Tarun Das, DG, Confederation of Engineering Industry.
- (c) The Boards of Directors of Indian Airlines and Air India are constituted under Section 4 of the Air Corporations Act, 1983 (No. 27 of 1953). While constituting the Boards, efforts were made to broad-base the Board of Directors by induction of scientists, technologists, senior

Indian Airlines

- Shri Rahul Bajaj, Chairman.
- 2. Chairman, Air India.
- 3. Managing Directot, Indian Airlines.
- 4. Managing Director, Air India.
- 5. Director General, Tourism.
- 6. Financial Adviser,
 Ministry of Civil Aviation
 and Tourism.
- 7. Joint Secretary,
 Ministry of Civil Aviation
 and Tourism.
- Shri C.L. Sharma,
 Dy. Managing Director,
 Air India.
- Shri R. Prasad,
 Dy. Managing Director.
 Indian Airlines.
- Shri Harsh Vardhan, Managing Director, Vayudoot.
- 11. Shri Ajit Kerkar,
 Managing Director,
 Indian Hotels Limited.
- 12. Shri Suresh Krishna, Industrialist, Madras.
- 13. Shri Krishan Amla, Hony. Secretary, PATA.
- Smt. Shobhna Bhartia, Managing Director. Hindustan Times.
- 15. Smt. Sharmila Tagore.

and reputed industrialists and professionals from areas related to activity of the Airlines.

(d) and (e) The workers/employees of Indian Airlines participate in the management of the airlines through Works Committee and Labour Relations Committee, and in Air India, it is through a scheme of employees participation in the management. In view of this participation of the workers in management of the airlines, workers have not been represented on the Boards. Their representation on the Boards of the airlines will be considered at the appropriate time in an appropriate manner.

M.R.T S. in Madras

- 799. SHRI P. KOLANDAIVELU: Will the Minister of URBAN DEVELOP-MENT be pleased to state:
- . (a) whether the Mass Rapid Transport System is contemplated for Madras in Tamil Nadu;
- (b) if so, how much of funds have been allotted therefor; and
- (c) the time by which the project would be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Madras Beach—Luz Mass Rapid Transit Project is presently under implementation in Madras.

- (b) Against its estimated cost of Rs. 105.59 crores, an omount of Rs 32.75 crores including Rs. 9 crores for the year 1988-89 has so far been allotted to the Madras Beach—Luz Project.
- (c) This would depend upon the availability of funds.

12.00 hrs.

(Interruptions)

[English]

KUMARI MAMATA BANERJEE (Jadavpur): Sir, after the Bhopal incident, a big disaster has taken place in Calcutta. One thousand people are affected by the adulteration of rape seed oil in Calcutta. Three hundred people are admitted in the hospitals. We want a CBI inquiry into this.

[Translation]

MR. SPEAKER: You give me in writing.

(Interruptions)

[English]

MR. SPEAKER: I will consider it, if there is a Motion.

KUMARI MAMATA BANERJEE: We want a CBI inquiry because the State Government is not doing anything (Interruptions).

[Translation]

MR. SPEAKER: Why are you interrupting? What has happened to you?

[English]

KUMARI MAMATA BANERJEE; A number of people were paralysed. Three hundred people have been paralyzed.

[Translation]

MR. SPEAKER: Please sit down. Enough is enough.

[English]

PROF. MADHU DANDAVATE (Rajapur): As early as 4th of July, I had given you a notice...

MR. SPEAKER: For what?

PROF. MADHU DANDAVATE: It is a privilege notice about Win Chadha, the Prime Minister and Mr. K.C. Pant who have misguided the House...(Interruptions). What has happended? I am told that the matter is under consideration.

MR. SPEAKER: That has been disallowed.

PROF. MADHU DANIDAVATE: Win Chadha's case is different from the Prime Minister's case. I have been told that Win Chadha's case is under consideration.

MR. SPEAKER: It has been disallowed.

SHRI S. JAIPAL REDDY (Mahbubnagar): Win Chadha has made a misleading statement before the JPC (Interruptions).

PROF. MADHU DANDAVATE; Why has it been disallowed? I have pointed out to you that whatever he said before the JPC is in conflict with the documents.